

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 31.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/137/IB/2018  
PETITION NUMBER : TCP/385/IB/2017  
NAME OF THE PETITIONER(S) : KITEC INDUSTRIES INDIA PVT LTD  
NAME OF THE RESPONDENTS : EMMANUEL ENGINEERING PVT LTD  
UNDER SECTION : 33(1)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

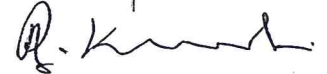
V. Venkatasubramanian

for respondent



R. KRISHNAMURTHY

R.P.



P. Jesus Monisani.

Ex. Director of  
the company



**ORDER**

Liquidator along with his Counsel present. RP viz., Mr. R. Krishnamurthy present. The suspended Directors i.e., R1 and R2 present. Counsels for Indian Overseas Bank and HDFC Bank present.

Mr. R. Krishnamurthy is directed to compile all the documents lying with him and to finalize the same before next date of hearing and in case he is in need of more information and co-operation from the erstwhile Directors, then the erstwhile Directors are directed to submit the required information to him within 3 working days. After compilation of the record, Mr. R. Krishnamurthy will submit the same on next date of hearing before this Bench.

It has been submitted by the Liquidator that he has already provided the estimate to R4 and R5. R4 and R5 are directed to make payment before next date of hearing, as per the estimate given.

It is also placed on record that Mr. R. Krishnamurthy has not been paid Rs.1.50 lakhs as his remuneration plus out of pocket expenses, which have already been approved by the CoCs. R4 and R5 are directed to make payment of the said amount to Mr. R. Krishnamurthy before next date of hearing.

It is also directed that all the parties will remain present before this Bench on next date of hearing. Put up on **06.09.2018 at 10.30 A.M.**

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**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**